

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

104. IA/3227/2024 C.P. (IB)/274(MB)2024

IN THE MATTER OF

Vinsari Fruitech Limited

Vs.

Niraj Gunvant Kakad HUF

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 25.06.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

for the Applicant (RP)
in IA/3227/2024:-
For the Respondent:

Adv. Anjali Shahi (VC)

ORDER

IA 3227/2024:-

The report of the RP is taken on record. The delay of 9 days in filing the same is condoned. Learned counsel appearing for the Applicant/ RP submits that the copy of the report has also been furnished to both the Petitioner and also to the Respondent. Post the main CP on **27.06.2024** along with the present IA.

Sd/-
MADHU SINHA
Member (Technical)
//Anmol//

Sd/-
REETA KOHLI
Member (Judicial)